SHRI DIGVIJAYA SINGH; Mr. Deputy Speaker Sir, the matter raised by Shri Saifuddin Choudhury regarding molestation of Adivasi women is very important and we unanimously condemn such behavior being meted out to Adivasi women. However, we have strong objection against the views expressed by Shri Chaudhury against the Tripura Government. If the Supreme Court has issued any directive, the Tripura Government would abide by it.... (Interruptions) As per my information the Supreme Court prepared a paper a few days a back expressing certain views. The Tripura Government should take stringent action against the culprits as per directives of the Supreme Court. However, we object to giving such incidents a political colour.

(Interruptions)

[English]

SHRI BASU DEB ACHARIA: Why has the Report not been placed on the Table of the House?

{Translation}

SHRI BHUWAN CHANDRA KHAN-DURI (Garhwal): Mr. Deputy Speaker, Sir, the facilities and the benefits of T.V. services which should have been available to the Pauri Garhwal region of Uttar Pradesh and the border district of Chamoli could not be made available till date. The total area of these two districts is approximately 15,000 square kilometres and since it is a hilly region it is difficult to travel from one place to the other. The total population of this area is around fifteen lakhs but it is still deprived of Doordarshan facility. There are transmitters in all in these two places. They are not capable to extend facilities to the people.

I want to inform the Government and the Ministry of Information and Broadcasting that the borders of Chamoli district touch Tibet. This is an important border State and as such people should be given Doordarshan facilities. I would urge the Minister of Infor-

mation & Broadcasting to send a survey team to know the needs of the people regarding transmitter facility and make necessary arrangements for telecasting the Doordarshan programmes in these places.... (Interruptions)

[English]

SHRIMATI MALINI BHATTACHAR-AYA: Sir. it seems that somehow the poor people of Tripura have been suffering from the disease of invisibility. Only a few days back, in this House, we raised the matter of starvation deaths in Tripura. The hon. Minister, no less than Shri. Arjun Singh, made a statement saying that the matter would be referred to the Cabinet and he would come back to us. But so far nothing has happened and the condition is continuing unabated. Now, we find that this Ujian Maidan gang-rape case report has come. I wrote a letter to the Welfare Minister on this as soon as the Report of the Supreme Court's Commission came out. Do you know what reply I got from the Welfare Minster? The Welfare Minster not only had not read my letter; he was neither acquainted with the report of the Commission nor was h acquainted with the incident. He said: "I will probe into this matter of alleged rape of a tribal women at Ujan Maidan." This is the state of disinformation and non-information that is prevailing about Tripura. And we want the Home Ministry to take serious account of this and we want the Commission's report not only to be placed on the Table of the House but a copy also should be sent to the Ministers to read the same. (Interruptions)

SHRI G.M.C. BALAYOGI (Amalapuram): Mr. Deputy Speaker, Sir, the people belonging to SC/ST and other waker sections are worried about their future in Indian industry in view of Government's new industrial policy which envisages privatisation of Indian industry. There is no constitutional guarantee to provide employment opportunities to SC/ST and other weaker sections in private industrial units.

Therefore, I urge upon the hon, the

Prime Minister and hon, the Welfare Minister to make certain modifications in the new industrial policy to guarantee employment opportunities to these people. Otherwise, there will be lot of discontentment among these communities which may result in avoidable unrest.

SHRI RAM NAIK (Bombay): Mr. Deputy Speaker, Sir, through you, I would like to invite the attention of the Minister of Finance to an important issue. There has been a levy of expenditure tax at the rate of 15 per cent on restaurants which are air-conditioned. But in a unique way of administraration of this tax is being done in which the grocery shops which sell biscuits and chocolates or which sell tooty-fruity, they are being told that they are selling food items and because of that they com under the purview of Income-tax that is Expenditure tax.

I demand that the Government should make a categorical statement and see that only restaurants are charged the expenditure tax and not the grocery shops. Every grocery shop is selling biscuits and chocolates and tooty-fruity. These shops should not be harassed by the Income-tax Department. I wish to have a clarification from the Minister of Finance on this matter.

MR. DPUTY SPEAKER: We will take up now pers to be laid on the Table of the House.

(Interruptions)

13.08 hrs.

PAPERS LAID ON THE TABLE

(English)

Leaders of Opposition in Parliament (Allowances, Medical and Other Facilities) Second Amendment Rules 1991 etc.

THE MINISTER OF STATE IN THE MINISTRY OF CIVILAVIATION AND TOUR- ISM (SHRI M.O.H. FARROK): On behalf of Shri Ghulam Nabi Azad: Sir, I beg to lay on the Table-

- (1)A copy of the Leaders of Opposition in Parliament (Allowance, Medical and Other Facilities) Second Amendment Rules, 1991 (Hindi and English versions) Published in Notification No. G.S.R. 656 (E) in Gazette of India dated the 31st October, 1991 under sub-section (3) of section 10 of the Salary and Allowance of Leaders of Opposition in Parliament Act, 1977 alongwith a corrigendum thereto published in Notification No. G.S.R. 719 (E) in Gazette of India dated the 5th December, 1991.
- (2)A statement (Hindi) and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library, See No. LT-1002/91]

Notification under Public Liability Insurance Act, 1991 and Annual Report of and Review on the Working of Central Pollution Control for 1990-91 etc.

THE MINISTER OF STATE IN THE MINISTERY OF HALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA): On behalf of Shri Kamal Nath:

Sir, I beg to lay on the Table-

(i) A copy of the Public Liability Insurance (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 596 (E) in Gazette of India dated the 20th September, 1991 under sub-section (3) of section 23 of the Public Liability Insurance Act,